

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 125/MP/2011

Subject: Conduct of NTPC Limited during October 2010 and 05.01.2011 in rushing to sign Power Purchase Agreements for supply of 37000 MW of electricity abusing its dominant position, thereby causing adverse effect on competition in electricity industry.

Date of hearing: 22.12.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner: Association of Power Producers (APP)

Respondents: NTPC Ltd. and others

Parties present: Ms. Poonam Verma, Advocate, APP
Shri Sunil Kumar Sharma, APP
Ms. V.Sneha, Advocate, NTPC
Shri C.K.Mondol, NTPC
Shri Ajay Dua, NTPC
Shri Rohit Chhabra, NTPC
Shri A.R.Mohanty, NTPC
Shri R.B.Sharma, Advocate, BSEB, JSEB & BRPL
Shri Manoj Dubey, Advocate, MPPTCL
Shri V.K.Tagade, Vestas
Shri Ashwari Sachar, Vestas

Record of Proceedings

The learned proxy counsel for respondent No.1, NTPC submitted that the hearing of the matter may be adjourned by two weeks, since the Counsel appearing in the matter could not be present due to some personal difficulty.

2. The prayer of the respondent No.1 was not objected to by other parties present. Accordingly, the Commission adjourned the hearing of the matter.

3. Matter shall be listed for hearing on 17.1.2012.

Sd/-
(T. Rout)
Joint Chief (Law)